

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 236  
TO BE ANSWERED ON 05.02.2024**

**CRITERIA FOR APPOINTMENT OF OFFICIALS IN ESIC**

**†236. SHRI GAJANAN KIRTIKAR:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the criteria laid down for appointments in Employees State Insurance Corporation (ESIC);**
- (b) whether several higher officials of ESIC are posted at the same place for so many years;**
- (c) if so, the State-wise details thereof particularly in respect of the State of Maharashtra;**
- (d) the details of policy/guidelines regarding the period of posting of an official at a place and transfer after a certain period of service from that place; and**
- (e) the number of senior officials transferred each of the last five years?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (e): As per Section 17(2)(a) of the Employees' State Insurance (ESI) Act, 1948, "The method of recruitment, salary and allowances, discipline and other conditions of service of the members of the staff of the Corporation shall be such as may be specified in the regulations made by the Corporation in accordance with the rules and orders applicable to the officers and employees of the Central Government drawing corresponding scales of pay.**

**As per power conferred in aforesaid Section, the Employees' State Insurance Corporation had notified the Employees' State Insurance Corporation (Staff and Conditions of Service) Regulations, 1959 which has now been superseded by Employees' State Insurance Corporation (Staff and Conditions of Service) Regulations, 2023.**

**ESI Corporation has also been conferred power to make recruitment regulations as per sub-section (1) of section 97 read with clause (xxi) of sub-section (2) and sub-section (2A) of that section and sub-section (2) of section 17 of the Employees' State Insurance Act, 1948.**

**Contd..2/-**

**In pursuance of aforesaid provisions the Recruitment Regulations of the posts in ESIC are notified from time to time.**

**The appointment to the posts in ESIC is made as per provisions laid down in Recruitment Regulations of concerned post.**

**Transfers in respect of higher officials (Group 'A' level officers on the administrative side) are carried out at regular intervals keeping in view the transfer policy and the administrative exigencies.**

**As per extant transfer policy the Annual General Transfers of higher officers are effected based on tenure completed at a station as on 31<sup>st</sup> March of every year with the prescribed tenure as under:**

- 1. Maximum tenure (period of posting) for Delhi NCR station is 9 years and for other stations is 7 years.**
- 2. Tenure (period of posting) as Head of the Office is fixed for 3 years.**
- 3. The normal tenure for posting to the posts of Dean and Medical Superintendent in a medical institution will be five years which may be extended by the competent authority with specific reasons for further period of two years. They can be given another tenure of two years in the same institution for clinical posting.**

**Details of senior officers (Group 'A' level officers on the administrative side and medical administrative side) transferred during the last five years:**

<b>Sl. No.</b>	<b>Period</b>	<b>Group 'A' level officers on the administrative side</b>	<b>Group 'A' level officers on the medical administrative side</b>
<b>1.</b>	<b>2019</b>	<b>83</b>	<b>08</b>
<b>2.</b>	<b>2020</b>	<b>29</b>	<b>23</b>
<b>3.</b>	<b>2021</b>	<b>41</b>	<b>07</b>
<b>4.</b>	<b>2022</b>	<b>119</b>	<b>29</b>
<b>5.</b>	<b>2023</b>	<b>227</b>	<b>08</b>

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